pointed as Senior Librarian in the Directorate General of A\\ india Radio. This was in accordance with the recruitment rules

Written Answers

Promotion to the Post of Librarian

1133. SHRI BHAGAT RAM MANHAR; Will the Minister of INFORMATION AND BROADCASTING be pleased to state-fa) whether Government have representations from the Librarians working in the All India R^dio in the matter of infringement of recruitment rules for their promotion to the post of Senior Librarian; and

(b) if so, what action has been taken by Government thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE); (a) Yes. Sir. It is true that one candidate nominated by Employment Exchange had been appointed as Senior Librarian in D.G.A.I.R. in 1977 in accordance with the Recruitment Rules. It is however, not true that the Recruitment Rules had not been followed while making this appointment.

(b) The representations are still under examination

Allotment of time for talks on folk literature and culture at AIR and T.V. Centres

1134. SHRI PRASENJIT BARMAN: SHRI LEONARD SOLOMAN SARING:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of times talks have been held on folk literature and folk culture of North Bengal at Calcutta, Siliguri and Kurseorg A.I.R. centres, and Calcutta T.V. centre during 1979-80 and 1980-81;
- (b) the time allotted and the names of persons invited for such talks centre-wise and programme-wise; and

(c) whether there is any proposal under Government's consideration to allot more time t"or such programmes at these centres?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) to (c). The information is being collected and will be laid down on the Table of the House.

Building for AIR at Visakhapatnam

- SHRI KRISHNA MOHAN BHAMIDIPATI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether there is any proposal under Government's consideration to construct permanent Building for AIR Visakhapatnam; and
- (b) if so, by when the construction work is likely to be commenced?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) Yes, Sir. This is an approved Plan scheme.

(b) The site has been acquired. The construction work is likely to commence in 1981-82.

T.V. Relay Centres in cities of Andhra **Pradesh**

- 1136. SHRI KRISHNA MOHAN BHAMIDIPATI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether there is any proposal under Government's consideration to start T.V. relay centres in Vijayawada Visakhapatnam and Cuddapah in Andhra Pradesh; and
- (b) if so, by when they will be commissioned?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) Setting up of a T.V. Relay Centre at Vijayawada is j one of the approved Sixth Plan Schemes (1980-85). There is no proposal

to set up TV Relay Centres at Visakhapatnam and Cuddapah in Andhra Pradesh during the Sixth Plan period due to constraints in resources.

(b) The TV" Relay Centre at Vijaya-wada is expected to be commissioned by 1984-85.

Forged bail warrants in Delhi Court

- 1137. SHRI ERA SEZHIYAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether it is a fact that forged court orders were presented to the Chief Metropolitan Magistrate, Delhi for issue of bail warrants for some accused in criminal eases:
- (b) if so, how many such forged orders have been detected so far; and
- (c) what action has been taken against those responsible for the forgeries and the steps taken to prevent recurrence of such forged orders in future?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) Yes, Sir.

- (b) Four such cases have been de tected so far, out of which three re late to courts other than that of the Chief Metropolitan Magistrate, Delhi.
- (c) The Delhi High Court have nformed that first information reports were lodged in all the four cases and investigation by the police is in progress. Instructions have been issued to all the Metropolitan Magistrates directing them to examine the orders received from the High Court carefully with a view to ascertain that they were genuine and in particular to examine the covers in which they are received, the stamps and the seal used, the language of the orders and the appended signatures of the Assistant Registrar of the High Court. In cases of doubt, a reference is to be made to the Chief Metropolitan Magis-

trate or the High Court. Instruction have further been issued to (i) put their signatures on s.U documents including custody and release warrants sent to jail (ii) mention F.I.R. number with date and Police Station under their own signatures whenever a new paper is attached with the documents or warrant of production etc. and (iii) to send the Court processes to the Superintendent of Central Jail, Delhi through official channels only and not Dasti through the prisoner or separate peon (unless sending a separate peon is absolutely unavoidable). Specimen signatures of all the Metropolitan Magistrates duly attested have also been forwarded to the Superintendent, Jail to enable him to verify the release orders issued by the Courts before the releasing the accused.

The Delhi High Court has also started use of embossed seal on its orders which would go a long way in preventing any forged order in future.

Abolition of court fees

- 1138. SHRI DHARAM CHAND JAIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 541 given in t'ne Rajya Sabha on the 4th August, 1980 and otto:
- (a) whether the sub-committee has since given its recommendations for the abolition of court fees; and
- (b) if so, what are the details thereof and what action Government propose to take in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) and (b). The sub-committee has submitter its report on 3-3-1981. The report of the sub-committee is under process by the Government and is to be considered by the Consultative Committee of the Ministry.